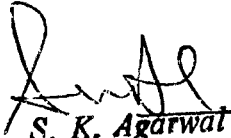
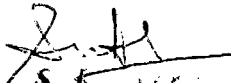


(u)

C.A.T. Bench, JAIPUR

Date of Order	Orders
24.4.2000 affidavit filed on 24/4/2000 Reply not filed. 25/5	Sh. P. K. Sharma, counsel for the applicant. Sh. K. M. Sharma, counsel for the respondents. Learned counsel for the respondents seek from week time to file reply. Allowed. May be listed for admission on 25.5.2000.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial)
26.5.2000 Reply not filed. 28/8	None present for the applicant Mr. K. M. Sharma, counsel for the respondents Reply may be filed within two weeks. Post for admission on 22.8.2000.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  (B. S. RAKOTE) Vice Chairman
22.8.2000 Copy sent to govt. secy 22/8 Order 31.8.2000 Received Secy. Judicial. 22/8/2000	Sh. P. K. Sharma, counsel for the applicant. Sh. K. M. Sharma, counsel for the respondents. Learned counsel for the applicant produced an order dated 25.7.2000, by which the impugned order has been withdrawn. In view of the order dated 25.7.2000 and the submissions made before us, this M. is dispensed of as having become infructuous.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial)